

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.120/MP/2019**

Subject : Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses Regulations), 2010 to set aside the bills dated, 7.12.2018, 07.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges).

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : KSK Mahanadi Power Limited (KSK MPL)

Respondents : Powergrid Corporation of India Limited and others (PGCIL)

Parties present : Shri Ashwin Ramamathan, Advocate, KSK MPL  
Shri V.Srinivas, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner, KSK MPL submitted that the present Petition has been filed for challenging the incorrect and illegal billing being done by the Respondent No.1, PGCIL towards transmission charges for the LTA of 1000 MW for supply of power from the Petitioner's generating station to the Distribution Companies in Uttar Pradesh. Learned counsel for the Petitioner requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 5.7.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 19.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
T.D. Pant)  
Deputy Chief (Law)**